

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3397
TO BE ANSWERED ON 07.08.2018**

DE-ADDICTION CENTRES

**3397. SHRI ADHALRAO PATIL SHIVAJIRAO:
DR. PRITAM GOPINATH MUNDE:
SHRI ANANDRAO ADSUL:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
DR. SHRIKANT EKNATH SHINDE:
SHRI VINAYAK BHAURAO RAUT:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has come up with a comprehensive support system to help run de-addiction centres in the States professionally and if so, the details thereof, particularly in Maharashtra;
- (b) whether instances wherein professionally run de-addiction centres have lost out on Government funds, while illegal ones continue to receive Government grants some way or the other have come to the notice of the Government and if so, the details thereof, particularly in Maharashtra;
- (c) whether the Government has conducted any enquiry in this regard to stop the misuse of Central aid and if so, the facts in this regard;
- (d) whether there is a difference between the licensed de-addiction centres in the States and de-addiction centres receiving Central funds under a scheme for Integrated Rehabilitation Centres for addicts;
- (e) if so, the number of such cases that came to the notice of the Government, State-wise; and
- (f) the action taken by the Government against the illegal de-addiction centres?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a) This Ministry implements Central Sector Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drug) Abuse for identification, counseling, treatment and rehabilitation of addicts through voluntary and other eligible organizations. Under this Scheme, financial assistance is provided to NGOs/Voluntary organizations and other eligible agencies for setting-up/running Integrated Rehabilitation Centre for Addicts (IRCAs). At present the Ministry is supporting 74 IRCAs in Maharashtra and Rs.10.10 crores grant in aid has been released to them during 2017-18.

(b): No, Madam no such instance has come to the notice of this Ministry so far.

(c): Does Not arise

(d) to (e): As per the norms of the scheme following organizations/institutions shall be eligible for assistance under the Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse :

- i. A Society registered under the Societies' Registration Act, 1860 (XXI of 1860) or any relevant Act of the State Governments/ Union Territory Administrations or under any State law relating to the registration of Literary, Scientific and Charitable societies, or
- ii. Registered Societies formed by the State Governments.
- iii. District Hospitals subject to condition that they maintain separate accounts for de-addiction.
- iv. Railway Hospitals near major Railway Stations subject to condition that they maintain separate accounts for de-addiction.
- v. A Public Trust registered under any law for the time being in force, or
- vi. A Company established under Section 25 of the Companies Act, 1956; or
- vii. Panchayati Raj Institutions (PRIs), Urban Local Bodies (ULBs), organizations/institutions fully funded or managed by State/ Central Government or a local body; or
- viii. Universities, Schools of Social Work, other reputed educational institutions, NYKS, and such other well established organizations/ institutions which may be approved by the Ministry of Social Justice & Empowerment

The proposals of above eligible organizations are forwarded by the State Governments.

(f): The Ministry has no information regarding illegal de-addiction centres. However, the proposals of NGO for release of grant in aid are considered in the Ministry only after it is inspected and recommended by the State Government.
